

**Annexure-2**

Name of the corporate debtor: ABHIJEET INTEGRATED STEEL LIMITED; Date of commencement of liquidation: 06.03.2024; List of stakeholders as on: 06.05.2024

**List of secured financial creditors**

(Amount in Rs)

Sl No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee						% share in total amount of claims admitted
1	IDBI Bank	05/04/2024	₹ 2,94,26,85,938.34	₹ 2,94,26,85,938.34	Loan	YES	YES	*	₹ 2,94,26,85,938	38.7627%	Nil	Nil	₹ -	₹ -	
2	Jammu & Kashmir Bank	02/04/2024	₹ 1,63,77,15,946.71	₹ 1,63,77,15,946.71	Loan	YES	YES	#	₹ 1,63,77,15,947	21.5729%	Nil	Nil	₹ -	₹ -	
3	Bank of India	06/04/2024	₹ 1,50,97,96,226.81	₹ 1,50,97,96,226.81	Loan	YES	YES	@	₹ 1,50,97,96,227	19.8879%	NIL	NIL	₹ -	₹ -	
4	Bank of Maharashtra	04/05/2024	₹ 1,38,73,33,565.00	₹ 1,19,47,18,449.00	Loan	YES	YES	\$	₹ 1,19,47,18,449	15.7375%	NIL	NIL	₹ 19,26,15,116.00	₹ -	Since fresh/ revised claim was filed by them on 04.05.2024 and the last date for the receipt of the claim as per the public announcement was 06.04.2024, therefore the liquidator has considered the claim filed during CIRP
5	Karur Vysya Bank	28/03/2024	₹ 29,62,76,174.36	₹ 29,62,76,174.36	Loan	YES	YES	**	₹ 29,62,76,174	3.9027%	NIL	NIL	₹ -	₹ -	
			₹ 7,77,38,07,851.22	₹ 7,58,11,92,735.22					₹ 7,58,11,92,735	99.8637%					

	Primary Security	Collateral
*	IDBI Bank Equitable mortgage on land parcels situated under District- Seraikela Kharsawan, Jharkhand and first charge on all movable and immovable properties of the company, both present and future, except for the charge on specified movables which would be charged to the working capital banks for securing their working capital advances.	i. Equitable mortgage of land admeasuring 150 sq. ft. forming a part of Survey number- 332A, 334A & 338A under Mouza- Zaap, Taluka- Sudhagad, District- Raigad, Maharashtra. ii. Pledge in respect of the shares held by the promoter representing 51% of the issued and paid up share capital of the company. iii. Second charge on the entire current assets of the company (on pari passu basis with the entire existing first charge holders (Working capital lenders). iv. Personal Guarantee of Promotor, Shri Manoj Jayaswal.
#	Jammu & Kashmir Bank The RTL together with interest, Liquidated damages, costs charges, expenses and other monies whatsoever shall be secured as Under: * The RTL together with interest Liquidated damages, Costs Charges expenses and other monies whatsoever shall be secured as under First mortgage and charge on all movable and immovable properties of the company, both present and future, except for the charges on specified movables which would be charged to the working capital banks for securing their working capital advances. A first charge by way of assignment of creation of charges in favor of lenders and the participating lenders in the consortium of all rights, titles, interest, benefits claims and demands in projects contacts and Insurance Policies.	Second charge on the entire current assets of the company (on pari passu basis with all the existing first charge holder), present and future, along with other term lenders subject to prior charge created/to be created on specified movables (Current assets) in favour of the company's banker for securing their working capital advances. Pledge in Respect of the shares held by the promoter representing 51% of the issued and paid up share capital of the company. * Personal Guarantee of Shri Manoj Jysawal. (A time period of 180 days from the date of first disbursement of the proposed RTL would be permitted for creation of mortgage on the movable on the immovable assets of the company) The above security will rank pari passu with other other participating institutions/banks for the projects.
@	Bank of India Term Loan (FBL) *1st. Pari passu charge on all movable and immovable properties of the company, both present and future, except for the charge on specified movables which would be charged to the working capital banks for securing their working capital advances *1st charge by way of assignment or creation of charge in favour of lenders and the participating lenders in the consortium on all the rights, titles, interest, benefits, claims and demands in project contracts and insurance policies.	Collateral: *2nd Pari-passu hypothecation charge on entire current assets of the company, both present and future, along with other term lenders subject to prior charge created/ to be created on specified movables (current assets)in favour of the company's bankers for securing their working capital advances. *Pledge in respect of the share held by the promoter presenting 51% of the issued and paid up share capital of the company with consortium.



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<p>Bank of Maharashtra</p>	<p>First mortgage and charge on all movable and immovable properties of the company, both present and future, except for the charge on specified movables which would be charged to the working capital banks for securing their working capital advances. Land for the project is situated under District- Seraikela Kharsawan, Jharkhand.</p>	<p>i. Equitable mortgage of land admeasuring 150 sq. ft. forming a part of Survey number- 332A, 334A &amp; 338A under Mouza- Zaap, Taluka- Sudhagad, Maharashtra. District- Raigad,  ii. Pledge in respect of the shares held by the promoter representing 51% of the issued and paid up share capital of the company.  iii. Second charge on the entire current assets of the company (on pari passu basis with the entire existing first charge holders (Working capital lenders)).  iv. Personal Guarantee of Promotor, Shri Manoj Jayaswal</p>
<p>Karur Vysya Bank</p>	<p>First mortgage and charge on all movable and immovable properties of the Company, both present and future, except for charge specified movables, which would be charged to the working capital banks for securing their working capital advances  Second charge on the entire current assets of the company (on pari passu basis with all the existing first charge holder), present and future, along with other term lenders subject to prior charge created to be created on specified movables (current assets) in favour of the company bankers for securing their working capital advances  A first charge by way of assignment or creation of charge in favour of lenders and the participati creation of charge consortium of all rights, titles, interest, benefits, claims and demands Is in Project contracts and Insurance policies  Pledge in respect of the shares held by the promotes representing 51% of the issued and paid up share capital of the company.</p>	<p>Nil</p>

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